15

He Gazette of India

PUBLISHED BY AUTHORITY

सं 0 1 7]

नई दिल्ली, शनिवार, जून 18, 1977 (ज्येष्ठ 28, 1899)

No. 17] NEW DELHI, SATURDAY, JUNE 18, 1977 (JYAISTHA 28, 1899)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

भाग III—खण्ड 3 (PART III—SECTION 3)

लघु त्रशासनों से सम्बन्धित अधिसूचनाएं Notifications relating to Minor Administrations

UNION TERRITORY OF DADRA AND NAGAR HAVELI

ADMINISTRATION OF DADRA AND NAGAR HAVELI

Silvassa, the 17th May 1977

No. ADM/LAW/CL-(95)16/77.—Whereas the draft of Rules to the contract labour (Regulation and Abolition) Act, 1970 (No. 37 of 1970) were published as required by Sub-Section (1) of Section 35 of the said Act at page No. 84 to 99 of the Gazette of India, Part III, Section 3, notifications relating to Minor Administrations dated 25th December 1976 under the notification No. ADM/LAW/CL-(95)35/76, dated 1st December 1976 of the Administration, Dadra and Nagar Haveli, inviting objections or suggestions from all persons likely to be affected thereby, before the expiry of a period of one month from the date of publication of the said notification in the official gazette.

And whereas the said gazette was made available to the public on 25th December, 1976;

And whereas no objections or suggestions were received from the public on the said draft;

Now, therefore, in exercise of the powers conferred by Sub-Section (1) of section 35 of the Contract Labour (Regulation and Abolition) 1970 (No. 37 of 1970), the Administrator, Dadra and Nagar Haveli, hereby makes the following rules namely:—

CHAPTER I

1. Short title and Commencement.—(1) These rules may be called the Contract Labour (Regulation and Abolition, Dadra and Nagar Habeli Rules, 1976).

1--118GI/77

- (2) They shall come into force on the date of their publication in the official gazette.
- 2. Definitions.—In these rules, unless the subject or context otherwise requires—
 - (a) "Act" means the Contract Labour (Regulation and Abolition) Act, 1970.
 - (b) "Appellate Officer" means the Appellate Officer nominated by the Administrator under sub-section (1) of section 15;
 - (c) "Board" means the Dadra and Nagar Haveli Advisory Contract Labour board constituted under section 4;
 - (d) "Chairman" means the Chairman of the Board;
 - (e) "Committee" means a Committee constituted under sub-section (1) of section 5;
 - (f) "Form" means a form appended to these rules;
 - (g) "Section" means a section of the Act;
 - (h) Words and expressions used but not defined in these rules shall have the meanings assigned to them under the Act.

CHAPTER II STATE BOARD

- 3. Constitution of the Board.—The Board shall consist of the following members:—,
 - (a) A Chairman to be appointed by the Administrator.
 - (b) One person representing the Union Territory of Dadra and Nagar Haveli appointed by the Administrator from amongst its officials;

(57)

- (c) four persons, representing the employers in the industry and the contractors to whom the Act applies, to be appointed by the Administrator, after sultation with such employers and contractors their organisations, if any;
- (d) four persons, representing the employers in the industry and employed of contractors to whom the (d) four persons, representing the employers in the industry and employ of contractors to whom the Act applies, to be appointed by the Administrator, after consultation with such organisation, if any of employees representing the respective interests.

 A. Terms of office.—(1) The chairman of the Board shall hold office as such for a period of three years from the date which his amountment is first. notified win (i) the Hofficial

on which his appointment is first notified win (the dofficial gazette.

- (2) The member of the Board, referred to in clause (b) of le 3 shall hold office as such during the pleasure of the wE , Administrator. A second of the second of the
- (3) Each of the members of the Board referred to in clause (c) and (d) of rule 3 shall hold office as such for a period of three years commencing from the date on which his appointment is first notified in the official gazette.

Provided that where the successor of any such member has not been notified in the official gazette on or bfore the expiry of the said period of three years, such member shall. ... not withstanding to expiry of the period of his office, continue to hold such office until the appointment of his successor has been notified in the official gazette.....

- (4) If a member is unable to attend a meeting of the Board, the Administrator of the Dadra and Nagar Haveli or the body which appointed or nominated him may by notice in writing signed on its behalf and by such member and addressed to the Chairman of the said Board, nominate a substitute in his place to attend the meeting and such a substitute member shall have all the rights of a member in respect of that meeting and any decision taken at the meeting shall-be binding on the said body.
- 5. Resignation.—A member of the Board, not being an ex-officio member, may resign his office by a letter in writing addressed to the Administrator and on such resignation being accepted by him. his office shall fall vacant on the date on which such resignation is accepted.
- 6. Cessation of membership.—If any member of the Board, not being an ex-official member, fails to attend three consecutive meetings of the Board, without obtaining the leave of the Chairman for such absence, he shall cease to be a member of the Board.

Provided that the Administrator may, if he is satisfied that such member was prevented by sufficient cause from attending three consecutive meetings of the Board, direct that such cessation shall not take place and on such direction being made, such member shall continue to be a member of the

- 7. Disqualification for membership.—(1) A person shall be disqualified for being appointed, and for being a member of the Board:
 - (i) if he is of unsound mind and stands so declared by a competent court; or a second
 - (ii) if he is an undischarge insolvent, or
 - (iii) if he has been or is convicted of an offence which, in the opinion of the Administrator, involves moral turpitude.
- (2) If a question arises as to whether a disqualification has been incurred under sub-rule (1) the Administrator shall decide the same.
- 8. Removal from membership.—The Administrator may remove from office any member of the Board, if in his opinion such a member has ceased to rest the interest which he purports to represent on the Board;

Provided that no such member shall be removed unless a reasonable opportunity is given to him of making any representation against the proposed action.

9. Vaccinsy.—When a vacancy occurs or is likely to occur in the membership of the Board, the Chairman shall submit a report to the Administrator and on receipt of such report, the Administrator shall take steps to fill the vacancy by making any emporitment from amongst the category of persons to which a person vacating membership belonged and the persons so appointed shall hold office for the remainder of the term of office of the member in whose place he is appointed.

10. Staff.—(1)—(i) whe Administrator its deficials as Secretary to the Dard a staff was he may be fair Edesary be had a staff with the other conditions of service of such staff shall be a may be decided by the Administrator. The Secretary—

- (i) shall assist the Chairman in convening meetings of the Board; -
- (ii) may attend the meeting but shall not be entitled to vote at such meetings;
- (iii) shall keep a record of the minutes of such meeting
- (iv) shall take necessary measures to carry out the second sions taken at the meetings of the merd.
- 11. Allowances of members.—(1) The travelling allowances of an official member shall be governed by the stale applicable to him for journey performed by him on official duties and shall be paid by the authority paying his salary.
- (2) The non-official members of the Board shall be paid travelling allowance for attending the meetings of the Board at such rates as are admissible to Grade I officers of the Central Government and daily allowance shall be calculated at the maximum rate admissible to Grade I officers of the Central Government.
- 12. Disposal of business.—Every question which the Board is required to take into consideration shall be considered at a meeting, or if the Chairman so directs by sending the necessary papers to every member for opinion, and the question shall be disposed of in accordance with the decision of the majority.

Provided that in the case of equality of votes the Chairman shall have a second or a casting vote.

Explanation.—"Chairman" for the purpose of this Rule shall include the Chairman nominated under rule 13 to preside over a meeting: ""

- 13. Meetings.—(1) The Board shall meet at such places and times as may be specified by the Chairman:
- (2) The Chairman shall preside over every meeting of the Board at which he is present and in his absence a member elected by those present at the meeting shall preside over same
- 14. Notice of meeting and list of business.—(1) Ordinarily seven days notice shall be given to the members of a proposed meetings.
- (2) No business which is not on the list of business for a meeting shall be considered at that meeting without the permission of the Chairman.
- 15. Quorum.—No business shall be transacted at any meeting unless at least four members are present theraet.

Provided that if at any meeting less than four members are present, the Chairman may adjourn the meeting to another date informing members present and giving notice to the other members that he proposes to dispose of the business at the adjourned meeting whether there is prescribed quorum or not, and it shall thereupon be lawful for him to dispose of the business at the adjourned meeting irrespective of the number of members attending.

16. Committees of the Board.—(1) (i) The Board may constitute such Committees and for such purposes or purpose as it may think fit.

- .. (ii) While constituting the Committee the Board may nominate one of its members to be the Chairman of the Com-
- (2) The Committee shall meet at such times and places as the Chairman of the said Committee may decide and the Committee shall observe such rules of procedure in regard to the transaction of business at its meeting as it may decide
- (3) The provisions of rule 11 shall apply to the members of the Committee for attending the meeting of the Committee as they apply to the member of the Board.

CHAPTER III

REGISTRATION AND LICENCING

- 17. Manner of making application for resigtration of establishment :-
- (1) The application referred to in sub-section (1) of section 7 shall be made in triplicate in Form I, to the registering officer notified under section 6.
- accompanied by a treasury receipt showing payment of the fees for the registration of the establishment.
- (3) Every application referred to in sub-rule (1) shall be either personally delivered to the registering officer or sent to him by registered post.
- 3.1 (A) On receipt of the application referred to in sub-rule (4) the registering officer shall, after noting thereon the date of receipt by him of the application, grant an acknowledgement to the applicant.
- 18: Grant of certificate of registration.—(1) The certificate of registration granted under sub-section (2) of section 7 shall be in Form II.
- 15 (2). The registering officer shall maintain a register in Form His showing the particulars of establishments in relation to which certificates of registration have been issued by him.
- (3) If, in relation to an establishment, there is any change in the particulars specified in the certificate of registration, the particulars specified in the certificate of registration, the principal employer of the establishment shall intimate to the registering officer within thirty days from the date when such changes takes place, the particulars of, and the reasons for such change.
- 19: Circumstances in which application for registration may be rejected.—(1) If any application for registration is not accomplete in all respects, the registering officer shall require the principal employer to amend the application so as to make it complete in all respects;
- (2) If the principal employer, on being required by the registering officer to, amend his application for registration, omits or fails to do so, the registering officer shall reject the application for registration.
- A220. Amendment of certificate of registration.—(1) Where an receipt of the intimation under sub-rule (3) of rule 18, the registering officer is satisfied that an amount higher than the amount which has been paid by the principal employer as dees four the registration of the establishment is payable, he shall require such principal employer to deposit a such which together with the amount already paid by such principal employer, would be equal to such higher amount of fees payable for the registration of the establishment and to produce the treasury receipt showing such deposit. the treasury receipt showing such deposit.
- (2) Where, on receipt of the intimation referred to in sub-inde (3) of rule 18, the registering officer is satisfied that there has occurred a change in the particulars of the establishment; as entered in the register in Form III, he shall amend the said register and record therein the change which has occurred:

.h

12

oe M

ıct

- Provided that no such amendment shall effect anything done or any action taken or any right obligation or liability acquired or incurred before such amendment:
- Provided further that the registering officer shall not carry out any amendment in the register in Form III unless the appropriate fees have been deposited by the principal employer.

- 21. Application for a licence.—(1) Every application by a contractor for the grant of a licence shall be made in triplicate in Form IV, to the licensing officer notified under section 11.
- (2) Every application for the grant of a licence shall be accompanied by a certificate by the principal employer in Form V to the effect that the applicant has been employed by him as a contractor in relation to his establishment and that he undertakes to be bound by all the provisions of the Act and the rule made thereunder in so far as the provisions are applicable to him as principal employer in respect of the employment of contract labour by, the applicant.
- (3) Every such application shall be either personally delivered to the licensing officer or sent to him by registered post.
- (4) On receipt of the application referred to in sub-rule (1) the licensing officer shall, after noting thereon the date of receipt of the application, grant an acknowledgement to the applicant:
- (5) Every application referred to in sub-rule (1) shall also be accompanied by a treasury receipt showing.
 - (i) the deposit of the security at the rates specified in rule, 24, and
 - (ii) the payment of the fees at the rates specified in rule 26.
- 22. Matters to be taken into account in granting or refus ing a licence.—In granting or refusing to great a licence. The licensing officer shall take the following matters into account, namely:
 - (a) Whether the applicant-
 - (i) is a minor, or
 - (ii) is of unsound mind and stands so declared by a competent court, or
 - (iii) is an undischarge insolvent, or
 - (iv) has been convicted (at any time during a period of five years immediately preceding the date of application) of an offence which, in the opinion of the Administrator involves moral turpitudes;
 - (b) whether there is an order of the Administrator or an award of settlement for the abolition of contract labour in respect of the particular type of world in the establishment for which the applicant is a
 - (c) whether any order has been made in respect of the applicant under sub-section (1) of section 15, and if so, whether a period of three years has elapsed from the date of that order;

 (d) whether the form
 - (d) whether the fees for the application have been depo-sited at the rates specified in rule 26; and
 - (e) whether the security has been deposited by the applicant at the rates specified in rule 24.
- 23. Grant of refusal of licence.—(1) On receipt of the application and as soon as possible thereafter, the licensing officer shall make such enquiry as he considers necessary to satisfy himself about the eligibility of the applicant for a licence and if he is satisfied about the eligibility, he shall grant the licence.
- (2) (i) Where the licensing officer is of opinion that the licence should not be granted, he shall after affording reasonable opportunity to the applicant to be heard, make an order rejecting the application.
- (ii) The order shall record the reasons for the refusal and shall be communicated to the applicant.
- 24. Security—Before a licence is issued, an amount calculated at the rate of Rs. 30 for each of the workings to be employed as contract labour, in respect of which has published ton for licence has been made, shall be deposited by the contractor for due performance of the conditions of the licence and compliance with the provisions of the Act and rules made thereunder. That's it comments it shall

Provided that where the contractor is a co-operative Society the amount deposited as security shall be at the rate of \$1.5/for each of the workmen to be employed as a contract labour.

._....

\$7.

25. Form and terms and conditions of licence.—Every licence granted under rule 23 shall be in Form VI.

-(1) The fees to be paid for the grant of a certificate of registration under section 7, shall be specified below, namely:-

If the number of workmen proposed to be employed contract on any day-

	20
(a) is 20	50
(b) exceeds 20 but does not exceed 50	100
(c) exceeds 50 but does not exceed 100	50.00
(d) exceeds 100 but does not exceed 200	400

400 -(e) exceeds 200 but does not exceed 400 125.00 -(f) exceeds 400

(2) The fees to be paid for the grant of a licence under section 12, shall be as specified, below:—

If the number of workmen employed by the contractor on any day-

day—	Ks.
(a) is 20 (b) exceeds 20 but does not exceed 50 (c) exceeds 50 but does not exceed 100 (d) exceeds 100 but does not exceeds 200 (d) exceeds 100 but does not exceeds 400	5.00 12.50 - 25.00 • 50.00 • 100.00 • 125.00
/ La company	under

27. Validity of the licence.—Every licence granted under rule 25 or renewed under rule 29 shall remain in force for twelve months from the date is granted or renewed.

28. Amendment of the licence.—(1) A licence issued under rule 23 or renewed under rule 29 may, for good and sufficient reasons, be amended by the licensing officer.

(2) The contractor who desires to have the licence amended shall submit to the licensing officer an application stating the nature of the amendment and reasons therefor.

(i) if the officer allows the application he furnish a treasury receipt for the furnish a treasury receipt for the feet that would have been riginally issued in the feet originally paid for the licence amended form exceeds the fees originally paid for the licence

(ii) On the applicant furnishing the requisite treasury receipt the licence shall be amended according to the orders of the licensing officer.

(4) Where the application for amendment is refused, the licensing officer shall record the reasons for such refusal and communicate the same to the applicant.

-(1) Every contrac-29. Application for renewal of licence.—(1) Every contractor shall apply to the licensing officer for renewal of the licence.

- (2) Every such application shall be in Form VII in triplicate and shall be made not less than thirty days before the date on which the licence expires, and if the application is so made, the licence shall be deemed to have been renewed until such date when the renewed licence is issued.
- (3) The fees chargeable for renewal of the licence shall be the same as for the grant thereof.

Provided that if the application for renewal is not received within the time specified in sub-rule (2), a fee of 25 per cent in excess of the fee ordinarily payable for the licence shall be payable for such renewal.

Provided further that in case where the licensing officer is satisfied that the delay in submission of the application is due to unavoidable circumstances beyond the control of the contractor, he may reduce or remit as he thinks fit the payment of such excess fee. of such excess fee.

Where a certificate of registration or licence.— Where a certificate of registration or a licence granted or renewed under the preceding rules has been lost, defaced or accidently destroyed, a duplicate may be granted on payment of fees of rupees five.

- 31. Refund of security.—(1) (i) On expiry of the period of licence the contractor may, if he does not intend to have his licence renewed, make an application to the licensing effect for the refund of the security deposited by him under this 24.
- (ii) If the licensing officer is satisfied that ther is no breach of the conditions of licence or there is no order under section 14 of the forfeiture of security or any portion thereof, he shall direct the refund of the security to the applicants.
- (2) If there is any order directing the forfeithre to any portion of the security, the amount to be forfeithed shall be deducted from the security deposit, and balance of the applicant funded to the applicant.

(3) Any application for refund shall, as far as to the be disposed of within 60 days of the receipt of the application in the inte tion.

32. Grant of temporary certificate of registrate of requiring the employment of contract labour instance of temporary certificate of registrate in an analysis of the contract labour instance of temporary is estimated to large features. requiring the employment of contract labour immediate, and such employment is estimated to last for not more than fitteen days, the Principal Employer of the establishment or the contractor, as the case may be, may apply for a temporary certificate of registration or licence to the registering officer or the licensing officer, as the case may be, having jurisdiction over the area in which the establishment is situated.

(2) The application for such temporary certificate of registration or licence shall be made in triplicate in Form VII and X respectively and shall be accompanied by a treasury receipt or demand draft drawn in favour of the appropriate Registering or Licencing Officer as the case may be above the payment of appropriate fees and in the case of ficence the appropriate amount of security also.

(3) On receipt of the application, complete in all respects, and on being satisfied either on affidavit by the applicant or otherwise that the work in respect of which the application has been made would be finished in a period of fitness days and was of a nature which could not but be carried of these days and diately, the registering officer or the licensing officer, as the case may be, shall forthwith grant a certificate of registration in Form IX or a licence in Form XI as the case may be, for a period of not more than fifteen days. a period of not more than fifteen days.

(4) Where a certificate of registration or licence is not granted the reasons therefor shall be recorded by the registering officer or the licensing officer, as the case way be

(5) On the expiry of the validity of the registration certificate the establishment shall cease to employ in the establishment contract labour in respect of which the certificate was

(6) The fees to be paid for the grant of the certificate of registration under sub-rule (3) shall be as specified below:

If the number of workmen to be employed by the contractor on any day-

- (a) exceeds 20 but does not exceed 50
- (b) exceed 50 but does not exceed 200 30.00 (c) exceed 200
- (7) The fees to be paid for the grant of a licence under sub-rule (3) shall be specified below:—

If the number of workmen tobe employed by the Rs. 5.00

- contractor on any day (a) exceeds 20 but does not exceed 50
 - 20.00 (b) exceeds 50 but does not exced 200
- (8) The provision of rule 23 and rule 24 shall apply to (c) exceeds 200 the refusal to grant licence or to grant licence under sub-rule (4) and sub-rule (ξ) respectively.

CHAPTER IV

APPEALS AND PROCEDURE

33. Form of memorandum of appeal.—(i) Every appeal under sub-section (1) of section 15 shall be preferred in the form of a memorandum signed by the appellant or his authorised agent and presented to the Appellate Officer in person or sent to him by registered post. person or sent to him by registered post.

- (ii) The memorandum shall be accompanied by a certified copy of the order appealed from and a Treasury receipt of rupees 10.
- (2) The memorandum shall set forth concisely and under district heads the grounds of appeal to the order appealed to the order appea
- the memorandum of appeal does not comply with the provisions of sub-rule (2) of rule 33, it may be rejected or returned to appellant for the purpose of being amended within the time to be fixed by the Appellate Officer.
- (2) Where the Appellate Officer rejects the memorandum under sub-rule (1) he shall record the reason for such rejection, and communicate the order to the appellant.
- Appellate Officer shall admit the appeal is in order, the the date of presentation and shall register the appeal in a book to be kept for the purpose called the Register of
- (4) (i) When the appeal has been admittedly, the pellate Officer shall send the notice of the appeal to the gistering Officer or the Licensing Officer as the case may be from whose order the appeal has been preferred and the Registering Officer or the Licensing Officer shall send the record of the case to the Appellate Officer.
- (ii) On receipt of the record, the Appellate Officer shall send a notice to the appellant to appear before him at such date and time as may be specified in the notice for the hearing of the appeal.
- 35. Dismissal of appeal.—If on the date fixed for hearing the appellant does not appear, the Appellate officer may dismiss the appeal for default of appearance of the
- 36. Restoration of appeal.—(1) Where an appeal has been dismissed under rule 35 the appellant may apply to the Appellate Officer for the readmission of the appeal and where it is proved that he was prevented by cause from appearing when the appeal was hearing, the Appellate Officer shall restore the appeal on its original number.
- (2) Such an application shall, unless the Appellate Officer extends the time for sufficient reason, be made within 30 days of the date of dismissal.
- Judgment on appeal.—(1) If the appeliant is present the appeal is called on for hearing the appeliate officer shall proceed to hear the appellant or his authorised agent and any other persons summoned by him for his purpose, and pronounce judgment on the appeal, either confirming, reversing or varying the order appealed from.
- (2) The judgment of the Appellate Officer shall state the points for determination, the decision thereon and the reasons for the decisions.
- (3) The order shall be communicated to the appellant and copy thereof shall be sent to the registering officer or the licensing officer from whose order the appeal has been preferred.
- 18. Payment of Fees.—Unless otherwise provided on these rules all fees to be paid under these rules shall be paid in the local treasury under the head of account (XXXII-Mise, Social and Development Organisations Licence fees) and a receipt obtained which shall be submitted with the application or the memorandum of appeal as the case may be.
- cer. Licensing Officer of the Appellate Officer may be con an application specifying the date and other particulars

CHAPTER V

WELFARE AND HEALTH OF CONTRACT LABOUR

- required to be provided under sections 18 and 19 of the Act namely sufficient supply of wholesome drinking water, a sufficient number of latrines and urinals, washing facilities and first-aid-facilities shall be provided by the contract in the case of the existing establishments within seven days of the commencement of these rules and in the case of new establishments within seven days of the commencement of the commenceme
- (2) If any of the facility mentioned in sub-rule (1) is not provided by the contractor within the period prescribed the same shall be provided by the principal employer within seven days of the expiry of the period laid down in the said sub-rule.
- labour is required to halt at night in connection with the working of the establishment to which the Act applies and in which employment of contract labour is likely to continue for 3 months or more, the contractor shall provide and naintain rest rooms or other suitable alternative accommodation within fifteen days of the coming into force of the rules in the case of existing establishments, and within fifteen days of the commencement of the employment of contract labour in new establishments.
- (2) If the amenity referred to in sub-rule (1) is not provided by the contractor within the period prescribed the principal employer shall provide the same within a period of fifteen days of the expiry of the period laid down in the said sub-rule.
- (3) Separate rooms shall be provided for women
- (4) Effective and suitable provision shall be made in every room for securing and maintaining adequate ventilation by the circulation of fresh air and there shall also be provided and maintained sufficient and suitable nature or artificial lighting.
- (5) The rest room of promotion other suitable atternative accommodation shall be a suitable atternative dimensions to be promotive at least floor area of the square metre for each person making use of the rest room.
- (6) The rest-room or rooms or other suitable alternative accommodation shall be so constructed so as to afford adequate protection against heat, wind, rain and shall have smooth. hard and impervious surface.
- (7) The rest-room or other suitable alternative accommodation shall be at a convenient distance from the establishment and shall have adequate supply of wholesome drinking water.
- 42. Canteen facilities.—(1) In every establishment to which the Act applies and wherein work regarding the employment of contract labour is likely to continue for six months and where in contract labour numbering one hundred or more are ordinarily employed, an adequate canteen facilities shall be provided by the contractor for the use of such contract labour within sixty days of the date of coming into force of the rules in the case of the existing establishment and within 60 days of the commencement of the employment of contract labour in the case of new establishments.
- (2) If the contractor fails to provide the canteen facilities within the time laid down the same shall be provided by the principal employer within sixty days of the expiry of the time allowed to the contractor.
- or principal employer, as the case may be, in an efficient
- 43. Accommodation in cancen.—(1) The canteen shall consist of al least a dining hall, kitchen, store room, pantry and washing places separately for worker and for utensils.
- (2) (i) The canteen shall be sufficient lighted at all times when any person has access to it.

(ii) The floor shall be made on an oth and impervious material and inside walls shall be his washed or colour-washed at least once in each year.

Provided that the inside walls of the kitchen shall be time-washed ever, four months.

- (3) (i) The precincts of the caption shall be maintained in a clean and similarly condition.
- (ii) Waste water shall be carried away in suitable covered drains and shall not be allowed to accumulate so as to cause
- (iii) Suitable propogements shall be made for the colleca nuisance. tion and disposal of garbage
- 44. Accommediation in dining half, (1) The dining shall accommodate at a time at teast 50 per cent of the contract labour working at a time.
 - (2) The floor area of the dining hall, excluding the area occupied by the service counter and any furniture except tables and chairs shall be not tess than one square metre per dinner to be accommodated as presented in sub-rule (1).
 - (3) (i) A portion of the dining hall and service counter shall be partitioned and reserved for women workers, in proportion to their number. proportion to their number.
 - (ii) Washing places for women shall be separate and screened to secure privacy.
 - (4) Sufficient tables, stools, chans or benches shall be available for the number of dinners to be accommodated as prescribed in sub-rule of .
 - 45. Equipment in canteen.-(1) (i) There shall 45. Equipment in canteen.—(1) (i) There shall be provided and maintained anticient utensits, crockery, cutlery, furniture and any other equipment necessary for the efficient running of the canteen.
 - (ii) The finadure, mensils and other equipment shall be maintained in a clean and hygiente condition.
 - (2) (i) Suitable clean ciothes for the employees serving in the canteen shall also be provided and maintained.
 - .. (ii) A service counter, if provided, shall have a top of smooth and impervious materials.
 - (iii) Suitable facilities including an adequate supply of hot water shall be provided for the cleaning of utensils and
 - equipment. items to be served.—The food stuffs and other with the normal habits of the contract labour.
 - 47. Prices to be displayed.—The charges for food stuffs, beverages and any other items served in the canteen shall be based on the profit, no-loss and shall be conspicuously displayed in the content. played in the canteen.
 - 48. Canteen to run on no-projet no-loss basis.—In arriving at the prices of foodstuffs and other articles, served arriving at the prices of toodstuns and other articles, served in the canteen, the following items shall not be taken into consideration as expenditure, namely:—
 - (a) The rent for the building;
 - (b) the depreciation and maintenance charges for the building and equipment provided for in the canteen;
 - (c) the cost of purchase, repairs and replacement of equipments including furniture, crockery, cutlery
 - (d) the water charges and other charges incurred for lighting and ventilation;
 - (e) the interest on the amount, spent on the provisions and maintenance of furniture and equipment provided for in the canteen.
 - 19. Books in account and registers of the cameen. books or accounts and registers and other documents used in connection with the running of the canteen shall be produced on demand to an inspector.

- pertaining to the accounts of the canteen: The accouns pertaining to the canteen shall be audited once every 12 months by registered accountants and auditors.

 Provided that the Labour Commissioner may approve of any other person to audit the accounts, if he is satisfied that it is not feasible to appoint a registered accountant and auditor on view of the site or the location of the canteen.
- blishment coming within the scope of the Act on the following scale, namely.
- (a) Where females are employed, there shall be at least one latrine for every 25 females;
- (b) Where males are employed, there shall be at least one latrine for every 25 males;

Provided that where the number of males or females exceeds 100 it shall be sufficient if there is one; latrine for every 25 males or females as the case may be, upto the first 100, and one for every 50 thereafter.

- 52. Privacy in latrines.—Every latrine shall be under cover and so partitioned off as to secure privacy, and shall have a proper door and fastenings.
- 53. Notice to be displaced outside latrines and uri

 (1) Where workers of both sexes are employed ther all
 be displayed outside each block of latrine and urinal
 notice in the language understood by the majority of the
 workers "For men only" or "For women only" as the case
 may be.
- may be.

 (2) The notice shall also bear the figure of a man or c a women, as the case may be.
- workers upto 50 and one for female workers upto 50 er

Provided that where the number of male or female values as the case may be exceeds 500 it shall be sufficiently for every 50 males or females up the first 500 and one for every 100 males or females thereof

- latrines and urinals to be accessible.—(i)
 latrines and urinals shall be conveniently situated and ac sible to workers at all times at the establishment.

 (2) (i) The latrines and urinals. shall be adequated and shall be caintained in a clean and san conditions at all time.

 - (ii) Latrines and urinals other than these connected a flush sewage system shall comply with the requirement the public health authorities.
 - 56. Water.—Water shall be provided by the mean tap or otherwise so also be conveniently accessible in or the latrine and urinals.
 - coming within the scope of the Act, adequate and si facilities for washing shall be provided and maintain the use of contract labour employed therein.

 (2) Separate and adequate screening facilities she provided for the use of male and female workers.
 - (3) Such facilities shall be conveniently accessible shall be kept in clean and hygenic condition.

 58: First, aid boxes in every establishment forming in the scope of the Act, there shall be provided and tained so as to be readily accessible during all the hours first boxes at the rate of shot less than one 150 contract labour or part thereof ordinarily emple
 - distinctively marked with a red cross of a white and shall contain the following equipment, namely a. For establishments in which the number of the complexed does not exceed lifty.
 - labour employed does not exceed lifty.

Each first aid box shall contain the following equipments :-

- (i) 6 small sterilized dressings.
- (ii) 3 medium size sterilized dressings.
- (iii) 3 large size sterilized dressings.
- (iv) 3 large sterilized burn dressings,
- (v) 1 (30 ml.) bottle containing a two per cent alcoholic solution of iodine.
- (vi) 1 (30 ml.) bottle containing salvolatile having the dose and mode of administration indicated on the label. 50% 56
- (vii) 1 snake-bite lancet.
- (vjji) 1 (30 gms) bottle of potassium permanganate crystals.
- (ix) 1 pair scissors.
- (x) 1 copy of the first aid leaflet issued by the Director General. Factory Advice Service and Labour Insti-tute, Government of India.
- (xi). A bottle containing 100 tablets (each of 5 grains) of aspirin.
- (xii) Ointment for burns.
- (xiii) A bottle of suitable surgical antiseptic solution.

B. For establishments in which the number of contract labour exceeds fifty.

Each first-aid, box shall contain the following equipments:

- (i) 12 small sterilized dressings;
- (ii) 6 medium size sterilized dressings;
- (iii) 6 large size sterilized dressings;
- (iv) 6 large size sterilized burn disssings;
- (v) 6 (15 gms) packets sterilized cotton wool;
- (vi) 1 (60, ml.) bottle containing two per cent alcoholic solution iodine;
- (vii) 1 (60 ml.) bottle containing salveletile baving the dose and mode of administration indicated on the label;
- (viii) 1 roll of adhesive plasters;
- (ix) A snake-bite lancet;
- (x) 1 (30 gms.) bottle of potassium permanganate crystals;
- (xi) 1 pair scissors;
- (xii) 1 copy of the first pid leaflet issued by the Director General Factory Advice Service and Labour Insti-tute, Government of India;
- (xiii) A bottle containing 100 tablets (each of 5 grains) of aspirin;
- (xiv) Ointment of burns;

1.

- (xv) A bottle of a suitable surgical antiseptic solution.
- (2) Adequate arrangement shall be made for immediate recoupment of the equipment when necessary.
- 5 60. Contents of the first-aid-box.—Nothing except the prescribed contents shall be kept in the first-aid-box.
- be kept in charge of a separate responsible person who shall always be readily available during the working hours of the establishment.
- A person incharge of the first-aid-box shall be a person trained first in treatment, in establishment where the number of contract labour employed is 150 or more.

CHAPTER VI

WAGES

63. Fixing of Wages period .-- The contractor shall fix wage periods in respect of which wages shall be payable.

- 64. The Wage period not to exceed one month.—No wage period shall exceed one month.
- our in an establishment or by a contractor where less than one thousand such persons are employed shall be paid be ore the expiry of the seventh day and in other cases be fore the expiry of tenth day after the last day of the wars period in respect of which the wages are payable,
- 66. Payment of wages to a worker on termination of his Employment.—Where employment of any worker is terminated or on behalf of the contractor, the wages carned by him shall be paid before the expiry of the second working day from the day on which his employment is terminated.
- 67. Payment to be made on a working day.—All payments of wages shall be made on a working day at the work premises and during the working time and date notified in advance and in case the work is completed before the expiry of the wage period final payment shall be made within 48 hours of the last working day.
- 68. Wages to be paid directly to the worker.—Wages due to every worker shall be paid to him direct or to other; person authorised by him in this behalf.
- 69. Currency, of payment of wages.—All paid current coin or currency or in both. -All wages shall be
- 70. Deductions from wages.—Wages shall be paid without any deductions of any kind except those specified by the Administrator by general or special order in this behalf or permissible under the payment of Wages Act, 1936 (4.0L)
- 71. Notice—A notice showing the wage period and the place and time of disbursement of wages shall be displayed at the place of work and a copy thereof shall be sent by the contractor to the Principal Employer under acknowledge-
- 72. Presence of authorised representative of the principal employer.—The principal employer shall ensure the presence of his authorised representative at the place and time of disbursement of wages by the contractor to workmen. It shall be the duty of the contractor to ensure the disbursement of wages in the presence of such authorised representative.
- 73. Entries to be mide in the register of wages.—The-authorised representative of the Principal employer shall-record under his signature a certificate at the end of the entries in the Register of Wages or the Wages-cum-Muster Roll, as the case may be, in the following form:

"Certified that the amount shown in column No. has been paid to the workman concerned in my presence;

CHAPTER VII

REGISTERS AND RECORDS AND COLLECTION STATISTICS

- 74. Register of contractors.—Every principal employer shall maintain in respect of each registered establishment a register of contractors in Form XII.
- 75. Register of persons employed.—Every contractor maintain in respect of each registered establishment where he employs contract labour a register in Form XIII.
- 76. Employment Card.—(I) Every contractor shall issue an employment card in Form XIV to each worker within three days of the employment of the worker. (2) The card shall be maintained upto date, any changes in the particulars entered therein;
- 77. Service Certificate.—On termination of for any reason whatsoever the contractor shall issue to the workman whose services have been terminated a service Certificate in Form XV.

- shigh Or to 1 -4 Note that the Minimum are go-1936) and the di e nelle Wages Act. 1947 under, the Way reflect reason and the state state state and the state of rules made thererequired to be under those Acts maintained by toemed to be regisand the miles me er ender die contractor under and constitutions ters and to sail these miles
 - ear Master Rod.
 - (b) Register of magent
 - (c) Register of Ordinations,
 - (d) Register of Overtime:
 - (e) Register of Cast
 - (f) Register w Advances.
- (2) In respect of establishment (a), covered under subcule (1) the following provisions (bull apply, namely :--
- (a) Every contactor shall maintain a Muster Roll Register and a Register of those in Form XVI and Form XVII respectively.

Provided that it combined muster-cond-Wages register in form XVIII half be omintained by the contractor where the wage period 1. a fortnight or less.

- (b) Where the unites period is one work or more the contractor shall note make slips in from NIX to the workers of least a day prior to the liabursement of mass.
- (c) Signature or thombompromon of every worker on the register of wales or wages-cum-muter roll as the case may be, shall be obtained and intrest timein, shall be sufficiently and law very sold by the industry of the contactor or his representative and law very sold by the orderized representative of the principal languages as required by sale 73.
- (d) The register of deductions for damage or loss Register of fines and Register of Advances diely be maintained by every contractor in forms XX, VVI and XXII respectively.
- (6) A Register of overtime shall be actinuined by every contractor in Form NOH to record their aumber of hours and wages paid for overtime work, if any,
- 79. Display of abstract of the act and the rules.—Every contractor shall display in abstract of the Act and tules in English and Gujarni at some conspicuous and convenient place in the establishment or other place of employment and they shall be abstract shall be in such form as may be approved by the Commissioner of Labour.
- 80. Place of registers and other records. (1) All registers and other records required to be maintained under the Act and rules shall be maintained complice and uptodate, and, unless otherwise provided for shall be kept at an office

- or the nearest comeniest probling within the precincts of the week-place of at a place within a radius of three kilometres.
- (2) Such registers shall be maintained legibly in English or Guiarati.
- (3) All the registers and other records shall be preerved in original for a period of three calendar years from the date of last entry therein.
- (4) All the registers record and notices maintained under the Act or rules shall be produced on demand before the Inspector or any other authority under the Act or any pertons authorised in that behalf by the Administrator.
- (5) Where no deduction or fine has been imposed or no overtime has been worked during any wage period, a 'nil', entry shall be made across the body of the register at the end of the wage period indicating also in precise terms the wage period to which the 'nil' entry relates, in the respective registers maintained in Forms XX, XXI and XXIII respectively.
- 81. Notices.—(1) (i) Notices showing the rates of wages, hours of work, wage periods, dates of payment of wages, name and addresses of the Inspectors having jurisdiction and date of payment of unpaid wages, shall be displayed in English and in Gujarati and in conspicuous places at the establishment and the work site by the principal employer or the contractor, as the case may be.
- (ii) The notices shall be correctly maintained in a clean and legible condition.
- (2) A copy of the notice shall be sent to the Inspector and whenever any changes occur the same shall be communicated to him forthwith.
- 82. Return.—(1) Every contractor shall send half yearly return in Form XXIV (in duplicate) so as to reach the Licensing Officer not later than 30 days from the close of the half year.
 - Note:—Half year for the purpose of this rule means "a period of six months commencing from the 1st January and 2nd July of every year".
- (2) Every principal employer of a registered establishment shall send annually a return in Form XXV (in duplicate) so as to reach the Registering Officer not later than the 15th February following the end of the year to which it relates.
- 83. Collection of any information.—(1) The Board. Committee, the Labour Commissioner or the Inspector of any other authority under the Act shall have powers to call for any information or statistics in relating to contract labour from any contractor or principal employer at any time by an order in writing.
- (2) Any person called upon to furnish the information under sub-rule (i) shall be legally bound to do so.

oradic distr

117

FORM I

[See Rule 17 (1)]

Application for Pagistration of Establishment Employing Contract Labour.

- 1. Name and recition of the Establishment
- 2. Postal address of the Establishment
- 3. Type of business, trade, industry, manufacture or occupation carried on in the establishment.
- 4. Full name and address of the Principal Employer (furnish father's name in the case of individuals).
- 5. Full name and address of the Manager, or person responsible for the supervision and control of the establishment.
- 6. Particular of contractors and come at labour :-

Name and addresses of the contractors	Nature of Work in which con- tract labour is employed or is to be employed?	Maximum number of contract labour to be employed on any day through each con- tractor	Of Compleyment of contract

7. Particulars of transury receipt enclosed-

(Name of the Treasury, Amount and Date)

Thorsby declare that the particulars given above are true to best of my knowledge and belief.

Principal En

Office of the

Date of receipt of application.

Signature

FORM II

[See Rule 18 (1)]

No.

Union Territory of Dadar and Nagar Haveli

Office of the Registering Officer

1

A certificate of Registeration containing the following particulars is hereby granted under sub-section (2) of tract Labour (Regulation and Abolition) Act, 1970 and the rules made thereunder, to

Nature of work carried on in the Establishment

Names and addresses of the contractors

2

Nature of work in which contract labour employed

Maximum number of contract labour be employed on any lay through each contractor

is to be employed

Office with soal

[See Rule 18 (2)]

REGISTER OF ESTABLISHMENT

Sr. Registration No. No. & date						Particulars of Contractor and cont				
No. No. & date		the Principal employer and his address	business trade, industry manufacture or occupation which is carried on in the establishment.	workmen directly employed	Name & address of contractor	which con-	Maximum No. of contract labour to be employed on any day			
/ 1 2	3	4	5	6	7	8	 9			

-FORM-IV

[See Rule 21(1)]

Application for Licence

- 1. Name and address of the contractor (including his father's name in case of individuals).
 - 2. Date of birth and age (in case of individuals).
- 3. Particulars of Establishment where Contract Labour is to be employed :-
 - (a) Name and address of the Establishment;
 - (b) Type of business, trade, industry, manufacture or occupation, which is carried on in the establish-

2-118 GI/77

- (c) Number and date the Establishment
- (d) Name and address
- 4. Particulars of contract lab
 - (a) Nature of work in which ployed or is to b ment.
 - (b) Duration of the propo-particulars of proposed ending).
 - (c) Name and address of the Contractor at the work-site.

13.00

- (d) Maximum No. of contract labour proposed to be employed in the establishment on any date.
- Whether the contractor was convicted of any offence within the preceding five years. If so, give details,
- 6. Whether there was any order against the contractor revoking or suspending licence or forfeiting security deposits in respect of an _rlier contract. If so, the date of such
- 7. Whether the contractor has worked in any other establishment within the past five years. If so, give details of the Principal Employer, Establishment and nature of work.
- Whether a certificate by the Principal Employer in Form V is enclosed.
- 9. Amount of licence fee paid No. of Treasury Challan and date.
- 10. Amount of security deposit Treasury Receipt No. and date.

Declaration.-I hereby declare that the details given above are correct to the best of my knowledge and belief.

> Signature of the applicant (Contractor)

Place .

Date:

-The application should be accompanied by Note.-Treasury Receipt for the appropriate amount and a certificate in Form V from the Principal Employer.

To be filled in the office of the Licensing Officer Date of receipt of the application with challan for fees/security Deposit.

Signature of the Licensing Officer

FORM V

[See Rule 21(2)]

Form of Certificate by Principal Employer

Certified that I have engaged the applicant as a contractor Certified that I have engaged the applicant as a contractor in my establishment. I undertake to be bound by all the provisions of the Contract Labour (Regulation and Abolition) Act. 1970, and the Contract Labour (Regulation and Abolition) (Gujarat) Rules. 1972, in respect of the employment of current labour by the applicant in my establishment.

Place:

Date:

Signature of Principal Employer Name and address of Establishment

FORM VI

[See Rule 25]

Administration of Dadra and Nagar Haveli. · Office of Licensing Officer Silvassa

Licence No.

Dated

Fee paid Rs. Paid Rs.

Security Deposit

LICENCE

Licence is hereby granted to— under section 12(2) of the Contract Labour (Regulation and Abolition) Act, 1970, subject to the conditions specified in

The licence shall remain in force till

Date

Signature and seal of the Licensing Of Renewal (See rais .29)

Date of Renewal Fee paid for renewal Date of Expiry

3

Signature and Seal of the Date :

ANNEXURE

The licence is subject to the following condition

- 1. The licence shall be transferable
- 2. The number of workmen employed as so in the establishment shall not on any day, exceed.
- 3. Except as provided in the rules the fees a grant or as the case may be, for renewal of the licence be non-refundable.
- 4. The rates of wages payable to the workman by tractor shall not be less than the rates present a second schedule of employment there the Minimum 1948, where applicable, and where the rate leaves by agreement, settlement or award, not less in fixed.
- 5. In cases where the workmen employed by the ec perform the same kind of work as the working employed by the principal employer of the exactly wage rate, holiday hours of work and other and othe service of the workmen of the contractor shares as applicable to the workmen directly employed cipal employer of establishment on the same or

Provided that in the case of any disagreement the type of work the same shall be decided by official one whose decision shall be find the same trates.

decision shall be decided by the cases the waren rates, hold such as may be considered to the cases the waren rates, hold the cases the waren rates, hold the cases the waren rates are the cases the waren rates are the cases the cases the cases the waren rates are the cases the case the case the cases the case the c be such as may be specified in this Labour Commissioner.

- 7. In every establishment where 20 or more ordinarily employed as contract labour there are vided 2 rooms of reasonable dimensions for their children under the age of six years. For the other as bed room for the children. For the other as bed room for the children. For the contractor shall supply adjurate number of in the sleeping room. The standard of continuation of the creches may be such as maintenance of the creches may be such as manufactured may be such fied in this behalf by the Labour Commissioner
- 8. The licence shall notify any change in the number of workmen or the conditions of work to the licensing Officer.

FORM VII

[See Rule 29(2)]

Application for Renewal of Licence

- 1. Name and address of the contractor.
- 2. Number and date of the licence.
- 3. Date of the expiry of the previous licence.
- o isieC 4. Whether the licence of the contractor was suspended/ revoked. - Oben
- 5. Number and date of the treasury receipt enclosed. Place · Date:

Signature of the Licensing Officer

415

FORM VIII

(See Rule 32(2))

Application for Temporary Registration of Establishments Employing Contract Labour

- 1. Name and location of the Establishment.
- 2. Postal address of the Establishment.
- 3. Full name and address of the Principal Employer (furnish father's name in the case of individual).
- 4. Full name and address of the Manager or person responsible for the supervision and control of the establishment.
 - 5. Nature of work carried on in the establishment.
 - 6. Particulars of contract labour.
 - A. Nature of work in which contract labour is to be employed and reasons for urgency.
 - B. Maximum number of contract labour to be employed on any day.
 - C. Estimated date of termination of employment of contract labour.
- 7. Particulars of treasury Receipt or the crossed postal order enclosed.

I hereby declare that the particulars given above are true to the best of my knowledge and belief.

Principal Employer Seal and Stamp

Time and date of receipt of application with Treasury Receipt or the crassed Postal order.

Office of the Registering Officer

FORM IX
[See Rule 32(3)]

Date of Expiry

.

TEMPORARY CERTIFICATE OF REGISTRATION

GOVERNMENT OF GUJARAT

Office of the Licensing Officer

A Temporary Cortificate of Registration containing the following particulars is hereby granted under sub-section (2) for section 7 of the Contract Labour (Regulation and Abolition) Apr. 1970; and the rules made thereunder, to to

- 1. Nature of work carried on in the establishment.
- 2. Nature of work in which con the constant is to be employed.
- 3. Maximum number of contract labour to be employed in any day.
- 2. Other particulars relevant to the employment of con-

Signature of Registering Officer with Seal

FORM X

[See Rule 32(2)]

Application for Temporary Licence

- 1. Name and address of the contractor (including his father's name in case of individuals):
- 2. Date of birth and age (in case of individuals):
- 3. Particulars of Establishment where contract labour is to be employed—
 - (a) Name and address of the Establishment.

- (b) Type of business, trade, industry, manufacture or occupation which is carried on in the establishment
- (c) Name and address of the Principal Employer.
- 4. Particulars of contract labour-
 - (a) Nature of work in which contract labour is to be employed in the establishment.
 - (6) Duration of the Proposed contract work— (Give particulars of proposed date of commencing and ending).
 - (c) Name and address of the Agent or Manager of contractor at the work-site.
- (d) Maximum number of contract labour proposed 16 be employed in the establishment on any day.
- 5. Whether the contractor was convicted of any offence within the preceding five years. If so, give details,
- 6. Whether there was any order against the contracts woking or suspending licensing or forfeither positive of in respect of an earlier contract, if so, the date of order.
- 7. Whether the contractor has worked in any other establishment within the past five years. If so, give details of the Principal Employer, Establishments and nature work.

8. Amount of licence fee paid or the crossed postel order No. and

9. Amount of scourity deposit—Tre postal order No. and date.

I hereby declare that the particulars given above are to the best of my knowledge and belief.

Place :

Signature de the Age

(To be filled in the office of the License Control Date of receipt of the application with challan of fees/security deposit.

Signature of the

FORM XI. [See Rule 32(3)]

GOVERNMENT OF U.T. DNH

Officer of Licensing College Date

Signature of

imporary Licence

Expires of

ence shall remain in force till.

Signature and S

Date :

ANNEXURE

The Licence is subject to the following conditions.

- 1. The licence shall be non-transferable.
- The number of workmen employed as contract labour in the establishment shall not, on any day, exceed—
- 3. Except as provided in the rule the fees paid for the grant of the licence shall be non-refundable.

11

- The rates of wages payable to the workmen by the contractor shall not be less than the rates prescribed for the schedule of employment under the Minimum Wages Act. 1948, where applicable, and where the rates have been fixed by agreement, settlement or award, not less than the rates fixed.
- 5. In cases where the workmen employed by the contor perform the same or similar kind of work as the workmen directly employed by the principal employer of the establishment, the wages rates, holidays, hours of work and other conditions of service of the work-
- men shall be the same as applicable to the stational directly employed by the principal employer of the establishment on the same or similar kind of the Provided that in the case of any disagreement with regard to the type of work the same shall be decided by the Labour Commissioner whose decisions shall be final.
- 6. In other cases the wage rate, holidays, beans a mort and conditions of service of the workmen a contractor shall be such as may be specified in the by the Labour Commissioner.

FORM XII

[See Rule 74]

REGISTER OF PARTICULARS OF CONTRATORS

- 1. Name and address of the Principal Employer
- 2. Name and address of the Establishment.

Sr. No.	Name and address of confractor	Nature of work on contract	Location of contract work	. E	eriod=0	To.	
1	2	3	4	के हुन	15,	¥6	

FORM XIII

[See Rule 75]

REGISTER OF WORKMEN BMPLOYED BY CONTRACTOR

contract is carried on...

Nature and location of work.....

... Name and address of Principal Employer

Sr. No	Name and surname of workman	Age and sex	Father/ Husband' names	Nature s of emp- loyment Designa- tion	nent Home address of work-	address	Comment of emp- loyment	or thumb impression of work- men	termina- tion of employ- ment	for tor mination	· Service
		• •			men (Village & Tehsil/ Taluka & District)						
1	2	.3	. 4.	5	6	7	8	9	10	11	. 12



FORM XIV

(See Rule 76)

EMPLOYMENT CARD

Name and a	is of Contracte	472	is	ame and ad		· · · · · · · · · · · · · · · · · · ·	under which contract
Name of the workman	Sl. No. in the Register of / workmen employed	Nature of employment/ designation	o- Wage rate (with particulars of unit in case of piece-work)	Wage period	Tenure of employment	Remarks	Signature M/Con-
1	2	42.673	4	5	6	7	
				en distantino y ma	gara a september garage		

FORM XV

(See Rule 77)

SERVICE CERTIFICATE

Name and add	resso of Contractor		Name and address of establishment in/under whither the							
		and the second								
	cation of work		. Name and address of	Principal Employer						
Name and add	ress of the workman		ره ده شده ده د چه در در د	A STATE OF THE STA						
	Marks	•								
Father's/Husba	and's name									
Seriai	Total period for which	h employed	Nature of work due	Rate of wage (with	Romerks					
No.	From	To		case of piece-work.	\$3.00					
1	2	3	4	. 5	. 6					

FORM XVI

[See Rule 78(2) (a)]

MUSTER ROLL

-1	7	. 3	4		•	.5		- ••	6
No.	:	name .		1	2	3	4	5	
Serial	Name of workman	Father's/Husband's	Sex	x Da		ite	-	REMARKS	
		•	For the m	onth o	f			4	- 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1
Sature :	and focution of work	and the second	Name and addi						
		•	is carried	ion	• • • • • •				ران داند داندون
Name 4	nd address of Contractor		Name an	d addr	ess of	establi	shment	injunder	which contract

FORM XVII

[See Rule 78(2)(a)]

			•	(uie 10(2)(B)].	. •	The state of the s
			REGISTE	R OF WAGES		
Name a	nd address of Contracto	r		Namo and address	of establishm	ent in which contract
Nature a	and location of work			Name and address of	principal Emp	loyer.
٠.	* **			Wage period : Mon	thly	
Serial No.	Name of rkman	Sl. No. in the Register of Workmen	Designation/ nature of Work done	No of days worked	Units of wor	k dogs Dully cate of wages / .
1	2. 5.	3	4		6	

					ha constant			
Amount of wages carned				Cash total	Dod	Net amount paid	Singature/	Initials of
Basic Wago	Dearness allowance	Overtime	other payments (nature of payment to be indica- ted)		any	paid	seloged (
8	9	10	11	12	13	14	. 15	16

019

FORM XVIII

[See Rule 78(2) ta)]

FORM OF REGISTER OF WAGES CUM-MASTER-ROLL

Na	Name and address of Contractor					me i	and a	ddre s s	of esta	blishment in/uno	der which c	ontract	
N. T. W.	ature and location of work				Na	me a	nd ad	dress	of Princi	pal Employer		••••	
SE	S. No. in Register of	Name of work-	Designation/	D	Daily attenda			/units	worked	Total atten- dance/units	n- Daily rate its wages/piec		
S. No. in Register of Na workman	man	nature of work	1	2	3	4		D.	of work done			-	
									winds draw				

	Amount of	wages earned		Total Deduction if any (indicate	Net amount	Signature/ thumb impre-	initials or Con- tractor or his re-	
Basic wages	Dearness allowance	Overtime	Other (Cash payments (Nature of Payment to be indicated)		nature)	·	ssion of work- man	presentative
8	9	10	11	12	13	14	15	16

FORM XIX

[See Rule 78(2) (b)]

WAGES SLIP

Name and addr	ess of Contractor .		For	the Week/Fortn	ight/Month ending	
Father's/Husba	nd's name:					
Name of the we	orkman					
Nature and loca	ation of work					
No. of days worked	No. of units worked in case of piece- rate workers	Rate of daily wages piece rate.	Amount of overtime wages	Gross wages paymable	Deductions if any	Net amount of wages paid
						7

Initials of the Contractor or his representative.

FORM XX

on to to hindy

Number 1		*		3 3 p. 37 0 4	i jar		R DAMAGE			.n- in/unc	ler whicl	1 contract
W1.0	e. maile.					ipal Engl						
St., Sta	Name (77 1303403	s Designation of the Section of the	E. S.	1,517	werkmen hewed tota	presence workman's	of deduc- tion imposed	instal- ments	First instal- ment	Last instal- ment	Remarks
1	?	:	ı		٠.	7	3	9	10	. 11	12	13

FORM XXI

[See Rule 78(2) (d)] REGISTER OF FINES

				1	REGISTER	OF FINE	S				
Nan	ie and address of	Contractor	·			. Name a	and address	s of establ	ishment in	under whi	ch contract
						is carrie	ed on		 .	• • • • • • • • • • • • • • • • • • • •	
Nin	are and location	of work				Name a	nd address	of Principa	l Employer.		
SI. No.	Name of work- man	Father's/ Husband' name		- Act/Om- mission for which fine imposed	Date of offence	Whether workman showed cause against fine	Name of person in whose presence work- man's explana- tion was heard	Wage periods and wages payable	Amount of fine imposed	Date on which fined	Remarks
1	3	3	4		15	7	8	9	10	11	12
											teriti

FORM XXII

[See Rule 78(2) (d)]

REGISTER OF ADVANCES

				KEC	BURGOL.	VIVA VIICE	<i>'</i>			
Na o e	and address	of Contracto	r			Name and	n	cstablishme	at in/under which	th confused
[v atyr	e and locati	on of work				Name and	demas of Pri		1.*1	Remarks
SJ. No.	Name	Father's name of Husband's name	Nature of emp- toyment Designa- tion	Wages period and wages payable	Date and amount of advance given	Purchase(s) for which advance made	instal- ments be, which and me es be repaid	Date & amount of each instal-ment repaid	which last instalment repaid	
*****			4	5	. 6	7	8	9	10	11
	<u>.</u>						1			*.

FORM XXIII [See Rule 78(2) (c)] REGISTER OF OVERTIME Name and address of establishment in under

Name	and address	of Contrac	tor				onaddress of Pr	incipal Emp	oyer	
SL. No.	Name of workman	Father's/	Designa-	Date on which overtime worked	Total overtime	Normal rate of wages	Overtime rate of wages	Overtime earnings	Date on which overtime payment made	Remarks
							8	, 9	10	11
1		.3	4	· · · · · · · ·	() 					



FORM XXIV [Sec Rule 82(i)]	(iii) Drinking Water. (iv) Creches. (v) First aid, (if the answer is "Yes" state briefly standard provided).
Return to be sent by the Contractor to Licensing Officer laft-Year ending.	Statidaid provided).
1. Name and address of the Contractor.	PLACE:
2. Name and address of the establishment.	DATE:
3. Name and address of the Principal Employer.	Signature of the Contractor.
4. Duration of Contractor From To	ي اللهي أن الله الله الله الله الله الله الله الل
(a) the establishment of the principal employer has	
worked	FORM XXV
(b) the contractor's establishment had worked	[See Rule 82(2)]
 Maximum number of contract labour employed on any day during the half year. 	Annual Return of Principal Employer to be send to the Registering Officer.
Men	Year during 31st December
Women	(1) Full name and Address of the Principal Employer:
Children Total	(2) Name of establishment.
1000	(a) District
7. (i) Daily hours of work and spread over	(b) Postal address
(ii) another weekly holiday observed and on what day	(c) Nature of operations/industry/work carried on.
(b) If so, whether it was paid for (iii) No. of man hours of overtime worked	(3) Full name of the Manager or person responsible for supervision and control of the establishment.
8. Number of mandays worked by	(4) Number of contractors who worked in the establishment during the year (give details in Annexure).
Men	(5) Nature of work/operations on which contract labour
Women	was employed.
Children Total	(6) Total number of days during the year on which con- tract labour was employed.
9. Amount of wages paid	(7) Total number of man-days worked by contract labour
Men	during the year.
ь. Women	(8) Maximum number of workmen employed directly on any day during the year.
Children	(9) Total number of days during the year on which direct
Total	labour was employed.
10. Amount of deduction from wages, if any :	(10) Total number of man-days worked by directly enployed workmen.
Men,	(11) Charge, if any, in the management established
Women	its locations, or any other particulars the second indicate tering Officer in the application for the Registration indicate
Children Total	ing also the dates.
rytar	Place:

11. Whether the following has been provided.

(i) Canteen.

(ii) Rest Rooms.

ANNEXURE TO FORM

Date:

Name and address of the contractor	Period of o	Contract		Maximum No. of workers employed by each contractor	WOLKER	Number of mandays worked
1	2	3	4	5	6	7

By order of the Administrator,

JANAK JUNEJA.
Secretary to the Administrator,
Dadra and Nagar Haveli,
SILVASSA.

PLACE: Silvassa

DATE: 16-5-1977.

PRINTED BY THE MANAGER. GOVERNMENT OF INDIA PRESS, FARIDABAD AND PUBLISHED BY THE CONTROLLER OF PUBLICATIONS, DELHI, 1977